

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.409**  
**IB/315/ND/2024**

**IN THE MATTER OF:**

Big Barter Private Limited	...	Applicant
Versus		
Born Unicorn Tech Prise Private Limited	...	Respondent

**Under Section 9 Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Krishna Sharma, Ms. Ridhima Mehrotra, Ads.
For the Respondent	: Ms. Madhu Ayachit, Ms. Damini Srestha, Ms. Aparajita Singh, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondent are present physically. Reply on behalf of the respondent as well as the rejoinder are available on e-portal of this Adjudicating Authority. Learned Counsel for the respondent has confirmed that they have received the copy of rejoinder. Pleadings are complete. Let this matter be posted to 07.08.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**